# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

### Minutes of the Meeting NC-V held on 24.04.2008

The Meeting No. 04/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 24.04.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

# (TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting 02/AMO9 held on 10.04.2008 were ratified. The Agenda for individual cases for Meeting No. 04/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 4/84-ALC3/2008 MEETING DATE : 24.04.2008

#### Online cases

Ε.				
	Case No.:1/4/84-ALC3/2008	Party Name:GAURAVINTERNATIONAL	Meet No/Date:4/84-ALC3/2008	Status:

		24.04.2008	Withdrawn		
HQ File :01/84/050/00029/AM09/	1	Lic.No/Date:0510185067 20.06.2006			
that this case has already been 01/84/162/447/AM07/DESV)	The Committee considered the case as per agenda alongwith other relevant papers ar ase has already been considered by NC in its meeting held on 25.01.2007 (47/AM07/DESV) red. It was therefore decided that R.A may be sent a copy of the said NC decision for				

		1	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Withdrawn	
	HQ File :01/84/050/00030/AM09/		Lic.No/Date:0510194810 22.11.2006		
2	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed				

01/84/162/1095/AM07/DESV) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

that this case has already been considered by NC in its meeting held on 19.07.2007 (HQ. F.No.

	Party Name:RICHA GLOBAL EXPORTS P. LTD.		Status: Withdrawn
HQ File :01/84/050/00031/AM09/		Lic.No/Date:0510197677 11.01.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 29.03.2007 (HQ. F.No.

and withdraw the case from agenda.

# 01/84/162/1223/AM07/DESV)

and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	Case No.:4/4/84-ALC3/2008		Party Name:KITEX GARMENTS LIM	- 11	Meet No 24.04.20		/84-ALC:	3/2008	Status: Approved	
	HQ File :01/84/050/00032/AM0	9/	RLA File :10/24/040/00163/AM07/	- 11	Lic.No/l 17.04.20	Date:101 07	0026265			
		sentatives	dered the case as per ago of technical authorities prese s detailed below:-		•			•	•	- 11
	Export item	Export Qty.	Import item	Qty.	allowed	d				
1	Wind Breaker Jacket 100% Nylon PU coated Fabric and	66000 Pcs	100% Nylon Taffetta PU coated 210T 70-75 GSM, Width 55-59"	@ .3	32 Sq n	ntrs./P	С			
	Accessories		Eyelet Metal/Plastic	Net acco	to untabil	net ity clau	with se			
			Velcro Polyester	2640	Mtrs.					
			Bell Caps Metal/Plastic	Net acco	to untabil	net ity clau	with se			
			Drawcord Polyester	1584	00 Mtrs	S.				
			Zipper/Fasters 100% Nylon	Net	to	net	with			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

accountability clause

Case No.:5/4/84-ALC3/2008	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Withdrawn		
HQ File :01/84/050/00033/AM09/	RLA File :05/24/040/00208/AM08/	Lic.No/Date:0510204865 13.06.2007			
Decision: The Committee cons	Decision: The Committee considered the case as per agenda alongwith other relevant papers and chear ad				

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 (HQ. F.No. 01/84/162/336/AM08/DESV)

and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	1 3	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Withdrawn
HQ File :01/84/050/00034/AM09/		Lic.No/Date:0410090346 26.07.2007	
Decision: The Committee consid	ared the sees of her arrende clar	avuith ather relevent nenere	

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 30.08.2007 (HQ. F.No. 01/84/162/581/AM08/DESV)

and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	Party Name:THE ALLEPPEY COMPANY LIMITED	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Withdrawn				
HQ File :01/84/050/00035/AM09/	1	Lic.No/Date:1010027205 22.08.2007					
D :: TI O ::	1.41		Desision. The Committee considered the cooperation and allow with other relevant noncess and absorbed				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

that this case has already been considered by NC in its meeting held on 04.10.2007 (HQ. F.No. 01/84/162/744/AM08/DESV)

and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:1/39/84-ALC3/2007	-	24042000	Status: Approved
HQ File :01/84/050/00233/AM08/	RLA File :06/24/040/00029/AM08/	Lic.No/Date:0610012664 19.12.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the items of import as per SION, G-45. Remaining items of import may not be allowed.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/50/84-ALC3/2007	1 3	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Rejected
HQ File :01/84/050/00386/AM08/		Lic.No/Date:0510214714 09.01.2008	

Decision: The Committee considered the case as per Agenda and observed that firm have not submitted the information/documents called for by DC MSME) called for vide their letter dated 10.04.2008, in absence of which it is not possible to compute the requirement of input. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:14/50/84-ALC3/2007	Party Name:ESTOCORP (INDIA) PVT.LTD.	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Rejected	
	HQ File :01/84/050/00391/AM08/	RLA File :05/24/040/00698/AM08/	Lic.No/Date:0510214792 10.01.2008		
10	Decision: The Committee considerable CAD, CAM, sketch, design, calculate requirement of input. Therefore, Considerable con	f which it is not possible to			
	RLA may take suitable consequential action accordingly.				

Case No.:8/50/84-ALC3/2007	1 -	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Rejected
HQ File :01/84/050/00385/AM08/	RLA File :05/24/040/00797/AM08/	Lic.No/Date:0510214963 15.01.2008	

Decision: The Committee considered the case as per Agenda and observed that firm have not submitted the information/documents called for by DC MSME) called for vide their letter dated 10.04.2008, in absence of which it is not possible to compute the requirement of input. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:12/50/84-ALC3/2007	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Approved
HQ File :01/84/050/00389/AM08/		Lic.No/Date:0510215580 29.01.2008	

Decision: The Committee considered the case as per Agenda and observed that for the export product Ladies full sleeve and Ladies half sleeve shirt, there are two separate SIONs J-270 (by allowing input @ 2.75 Sq J-271(by allowing input @ 2.20 Sq mtrs./Pc) respectively. Therefore, Committee after mtrs./Pc) and deliberations in consultation with representatives of technical authorities present in the meeting felt that for 3/4 sleeve, input @ 2.30 Sq mtrs./Pc is adequate. Hence, the advance authorization issued in this case may be ratified by allowing the item of import @ 2.30 Sq mtrs./Pc.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:35/4/84-ALC3/2008	Party Name: GOPAL CLOTHING CO P LTD	24.04.2000	Status: Approved
HQ File :01/84/050/00063/AM09/		Lic.No/Date:0510215587 29.01.2008	

Decision: The Committee considered the case as per Agenda and observed that for the export product Ladies full sleeve and Ladies half sleeve shirt, there are two separate SIONs J-270 (by allowing input @ 2.75 Sq

J-271(by allowing input @ 2.20 Sq mtrs./Pc) respectively already exist. Therefore, Committee after deliberations in consultation with representatives of technical authorities present in the meeting felt that for 3/4 sleeve, input @ 2.30 Sq mtrs./Pc is adequate. Hence, the advance authorization issued in this case may be ratified by allowing the item of import @ 2.30 Sq mtrs./Pc.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

11		Case No.:37/4/84-ALC3/2008	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Deferred
	4	HQ File :01/84/050/00065/AM09/		Lic.No/Date:0510216254 12.02.2008	Defer Date: 22.05.2008
		Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant papers pertaining to this case to the representative DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 22.05.2008.			

	,	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Deferred
HQ File :01/84/050/00056/AM09/		Lic.No/Date:0310461001 14.02.2008	Defer Date:22.05.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

- (i) Net content of wood in cubic meter in whole of the export product;
- (ii) Net requirement of wood in cubic meter

It was therefore decided to defer the case for re-listing on 22.05.2008.

	Case No.:17/4/84-ALC3/2008	Party Name:MICROYARNS FLOCKS PVT.LTD.	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Deferred	
	HQ File :01/84/050/00045/AM09/	RLA File :05/24/040/00879/AM08/	Lic.No/Date:0510216480 15.02.2008	Defer Date:08.05.2008	
11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the similar case of the firm wherein norms have been fixed by NC.  It was therefore decided to defer the case for re-listing on 08.05.2008.				

	Case No.:24/4/84-ALC3/2008		Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Rejected
	HQ File :01/84/050/00052/AM09/		Lic.No/Date:0210109333 20.02.2008	
	Danisian, The Campaille a canaid	and the address of a construction of the const		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given the material composition of import item. Further, technical specification of import item

is vague. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:9/4/84-ALC3/2008	1		Status: Withdrawn
HQ File :01/84/050/00037/AM09/		Lic.No/Date:0210109422 22.02.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with 8% wastage with a direction to R.A to issue A/A of similar basis for one year and firm were also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/4/84-ALC3/2008		Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Withdrawn
HQ File :01/84/050/00040/AM09/		Lic.No/Date:0210109421 22.02.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with 8% wastage with a direction to R.A to issue A/A of similar basis for one year and firm were also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:22/4/84-ALC3/2008	1 3	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Rejected	
	HQ File :01/84/050/00050/AM09/		Lic.No/Date:0510216873 22.02.2008		
20	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in				
	absence of which it is not possible to compute the requirement of inputs for the export product asked for. In				
	view of this, Committee was constrained to reject the case.				
	RLA may take suitable conseque	ential action accordingly.			

	Case No.:8/4/84-ALC3/2008	Party Name:JOOSUB PEERMAHOMED & CO	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Deferred	
21	HQ File :01/84/050/00036/AM09/		Lic.No/Date:0310462421 25.02.2008	Defer Date:22.05.2008	
Ш	Decision: The Committee consid	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 22.05.2008.

	Case No.:7/50/84-ALC3/2007	5	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Deferred
22	HQ File :01/84/050/00384/AM08/		Lic.No/Date:0410094061 27.02.2008	Defer Date: 22.05.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application is still awaited. It was therefore decided to defer the case for re-listing on 22.05.2008.

	l I	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Deferred	
	HQ File :01/84/050/00059/AM09/	RLA File :02/24/040/00308/AM08/	Lic.No/Date:0210109600 27.02.2008	Defer Date: 15.05.2008	
11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the similar case of the firm wherein norms have been fixed by NC.				
	It was therefore decided to defer the case for re-listing on 15.05.2008.				

	Case No.:23/4/84-ALC3/2008	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Approved
	HQ File :01/84/050/00051/AM09/	RLA File :03/95/040/01169/AM08/	Lic.No/Date:0310463086 28.02.2008	
11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import on net to net basis with accountability clause.  The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:29/4/84-ALC3/2008	1	I I	Status: Withdrawn
HQ File :01/84/050/00057/AM09/		Lic.No/Date:0310463018 28.02.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a SION case; it should not be treated as adhoc norms case under Para 4.7. In view of this Committee decided that R.A may be asked as to why the case has not been approved as per SION.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:18/4/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	24.04.2000	Status: Approved
HQ File :01/84/050/00046/AM09/		Lic.No/Date:1010028968 29.02.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
Wind Breaker Jacket 100% Nylon PU coated Fabric and	66000 Pcs	100% Nylon Taffetta PU coated 210T 70-75 GSM, Width 55-59"	@ 0.32 Sq mtrs./Pc
Accessories		Eyelet Metal/Plastic	Net to net with accountability clause
		Velcro Polyester	3394.50 Mtrs.
		Bell Caps Metal/Plastic	Net to net with
			accountability clause
		Drawcord Polyester	209615 Mtrs.
		Zipper/Fasters 100% Nylon	Net to net with
			accountability clause

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/4/84-ALC3/2008

Party Name: KITEX GARMENTS LIMITED Meet No/Date: 4/84-ALC3/2008

Status:

			24.04.2008	Deferred
	HQ File :01/84/050/00047/AM09/	RLA File :10/24/040/00201/AM08/	Lic.No/Date:1010028959 29.02.2008	Defer   Date:22.05.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observ				<u> </u>

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 22.05.2008.

	Case No.:32/4/84-ALC3/2008			Status: Approved
	HQ File :01/84/050/00060/AM09/		Lic.No/Date:0210109763 29.02.2008	
Decision: The Committee considered the case as per agenda alongwith other consultation with representatives of technical authorities present in the meeting decauthorization issued in this case by allowing the item of import with 2% wastage is may be allowed.  The R.A. shall be advised to take necessary action subject to compliance of other usual constant.			the meeting decided to ratify h 2% wastage i.e 51 M.T of I	the advance Polyproplene

Case No.:20/4/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Approved
HO File :01/84/050/00048/AM09/	RLA File: 10/24/040/00197/AM08/	Lic.No/Date:1010028980	

		04.03.2008		
$\ _{29}$	Decision: The Committee conside	ered the case as per agenda alongwith other relevant papers an	nd felt that R.A	
	should decide this case as per ex	xisting General Policy for Packing. However, Committee decide	ed to ratify the	
	advance authorization issued in this case by allowing the item of import with Net + 1% basis.			
	The R.A. shall be advised to take	necessary action subject to compliance of other usual condition	ns. They may	
	also be advised to take similar ne	cessary action in all such cases henceforth.		

	Case No.:30/4/84-ALC3/2008	· · · · · · · · · · · · · · · · · ·	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Approved	
	HQ File :01/84/050/00058/AM09/		Lic.No/Date:1010028994 05.03.2008		
30	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import on net to net basis (of relevant thickness of PVC Coir) with accountability clause. Firm may be advised to mention correct description of export product accordingly in future.  The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:33/4/84-ALC3/2008	Party Name: CHARMS DESIGNS PVT.LTD,	II	Status: Deferred	
31	HQ File :01/84/050/00061/AM09/			Defer Date: 22.05.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application is still awaited. It was therefore decided to defer the case for re-listing on 22.05.2008.				

Case No.:34/4/84-ALC3/2008	II	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Approved
HQ File :01/84/050/00062/AM09/		Lic.No/Date:0710056297 07.03.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that justification for accounting of import item No. 2 i.e '100% Polyester woven Ties' in the export product has not been given. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

32

Export item	Export Qty.	Import item	Qty. allowed
Mens Woven Y/D Full Sleeve Shirts	1680 Pcs	65% Polyester and 35% cotton woven Y/D fabrics width- 57/58", GSM-100 (+/-5%)	4133 Sq mtrs.
		100% Polyester woven ties	Not allowed
		100% cotton woven fusible interlining width-112 Cms, GSM-107 (+/-5%)	588 Sq mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:36/4/84-ALC3/2008	1	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Rejected
HQ File :01/84/050/00064/AM09/		Lic.No/Date:0510217510 07.03.2008	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and obs			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

PRO version Are you a developer? Try out the HTML to PDF API

# RLA may take suitable consequential action accordingly.

	Case No.:1/50/84-ALC3/2007	Party Name:MAYUR UNIQUOTERS LTD,	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Deferred
34	HQ File :01/84/050/00378/AM08/	RLA File:13/24/040/00025/AM08/	Lic.No/Date:1310025868 10.03.2008	Defer Date: 22.05.2008
	Decision: The Committee consideration is	,		

Case No.:10/4/84-ALC3/2008	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Withdrawn
HQ File :01/84/050/00038/AM09/	RLA File :02/24/040/00317/AM08/	Lic.No/Date:0210110099 10.03.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with 8% wastage with a direction to R.A to issue A/A of similar basis for one year and firm were also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/4/84-ALC3/2008	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Withdrawn
HQ File :01/84/050/00039/AM09/	RLA File :02/24/040/00316/AM08/	Lic.No/Date:0210110098 10.03.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

22.05.2008.

that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with 8% wastage with a direction to R.A to issue A/A of similar basis for one year and firm were also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/4/84-ALC3/2008	1	24.04.2000	Status: Approved
HQ File :01/84/050/00041/AM09/		Lic.No/Date:0310464251 10.03.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION. A-1837 as detailed below: -

- 11				
	Export item	Export	Import item	Qty. allowed
		Qty.		
	Partially oriented	5000 M.T	Purified terephthalic acid (PTA)	4225 M.T
	polyester yarn – PTA		Mono Ethylene Glycol (MEG)	1700 M.T
	route		Titanium Dioxide	16.90 M.T
			Spin Finish Oil	50.70 M.T
			Colour Master Batch for	525 M.T
			Polyester	
			Antimony Trioxide	3.050 M.T

The total Qty. of all items of imports should not exceed from 6450 M.T in this case. The description of import item No. 5 may be amended to read as "Colour Master Batch".The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

137

Case No.:21/4/84-ALC3/2008	Party Name: VARDHMAN TEXTILES LTD.	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Approved
HQ File :01/84/050/00049/AM09/	RLA File :30/24/040/00060/AM08/	Lic.No/Date:3010055423 10.03.2008	
Decision: The Committee consi	dered the case as per agenda	alongwith other relevant pa	apers and in

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- 11		_		
	Export item	Export	Import item	Qty. allowed
		Qty.		
	Cotton & Modal	100000	Raw Cotton	70000 Kgs. (with 40% wastage)
	blended yarn	Kgs	Modal Staple Fibre	53000 Kgs. (with 6% wastage)
	containing cotton			
	content 50000 Kgs			
	and Modal content			
	50000 Kgs			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II .	Party Name:ENTREMONDE POLYECOATERS LTD	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Rejected
HQ File :01/84/050/00067/AM09/	RLA File :03/94/040/01261/AM08/	Lic.No/Date:0310464295 10.03.2008	
Decision: The Committee consid	ered the case as per agenda alor	ngwith other relevant papers	and observed

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given the technical details like %age composition and solid content of import item in the finished product. Further, net content of solid and material composition of items of export have not given, in absence of which no nexus can be established between export and import items. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

40	Case No.:2/50/84-ALC3/2007	Party Name:PALLAVA TEXTILE LIMITED,	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Rejected
	HQ File :01/84/050/00379/AM08/	RLA File :32/24/040/00084/AM08/	Lic.No/Date:3210037455 12.03.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given the total weight and blend ratio of export and import item, in absence of which it is not possible to compute the requirement of input. In view of this, Committee was constrained to reject the			
	Case.  RI A may take suitable of	consequential action accordingly.		

	Case No.:14/4/84-ALC3/2008		Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Approved
	HQ File :01/84/050/00042/AM09/	RLA File :04/24/040/00389/AM08/	Lic.No/Date:0410094368 12.03.2008	
	D : : TI O ::	1.0	10 0 1 1	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement in this case. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import @ 2.25 Sq mtrs./Pc taking cue from SION, J-275.

The GSM shall match on both side of import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1 3	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Deferred
42	HQ File :01/84/050/00043/AM09/	RLA File :04/24/040/00398/AM08/	Lic.No/Date:0410094343 12.03.2008	Defer Date: 22.05.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 22.05.2008.

	Case No.:16/4/84-ALC3/2008	1 3	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Rejected
	HQ File :01/84/050/00044/AM09/		Lic.No/Date:0510217778 12.03.2008	
Desision. The Committee considered the cose of non-grands alonewith attenuation on the				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given the size of Labels and Qty. requirement of fabric in the export product, in absence of which it is not possible to compute the requirement of input. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	1 3		Status:Case Added
HQ File :01/84/050/00054/AM09/		Lic.No/Date:0310465547 18.03.2008	Defer Date:

Decision: The Committee considered the case as per agenda and observed that firm have not given the specification of made-ups mentioned against export product, which is mandatory in terms of ALC Circular No.1 RE-2005)/2004-2009 dated 05.04.2006. In view of this Committee observed that with the available information, calculation of requirement of inputs cannot be worked out and decided to reject the case. The

Committee also decided to call for explanation from Regional Authority giving reasons as to how the Advance Authorization in question was issued in contravention of ALC Circular No.1 (RE-2005)/2004-2009 dated 05.04.2006.

The RLA may take suitable consequential action accordingly.

	Case No.:25/4/84-ALC3/2008	Party Name:STYLES BAGGAGE PVT LTD	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Deferred
	HQ File :01/84/050/00053/AM09/	RLA File :03/95/040/01182/AM08/	Lic.No/Date:0310465794 19.03.2008	Defer Date: 22.05.2008
45	Decision: The Committee considerate technical authorities present in the Calculation sheet in respect of each technical authorities present in the Calculation sheet in respect of each technical authorities present in the Calculation sheet in respect of each technical authorities are standard to the calculation of the Calculation in th	ne meeting decided to call for the	e material compound of Ve	- 11

	Case No.:40/4/84-ALC3/2008	Party Name: COLART CAMLIN CANVAS PVT. LTD.	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Deferred
	HQ File :01/84/050/00068/AM09/	RLA File :03/94/040/01308/AM08/	Lic.No/Date:0310465607 19.03.2008	Defer Date: 22.05.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers and call for the following information/documents from the firm: -  (i) Net content of wood in cubic meter in whole of the export product;  (ii) Net requirement of wood in cubic meter				nd decided to
	It was therefore decided to	defer the case for re-listing on 22.	.05.2008.	

	Case No.:41/4/84-ALC3/2008		Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Rejected
	HQ File :01/84/050/00069/AM09/	RLA File :03/94/040/01281/AM08/	Lic.No/Date:0310465784 19.03.2008	
47	Decision: The Committee consider that applicant firm have not given absence of which it is not possible view of this, Committee was constant RLA may take suitable consequents.	drawing, design, calculation sheet to compute the requirement of rained to reject the case.	et, CAD/CAM/Laymarker/Me	asurement, in

	Case No.:38/4/84-ALC3/2008	Party Name:EASTERN SILK INDUSTRIES LIMITED	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Approved
	HQ File :01/84/050/00066/AM09/		Lic.No/Date:0710056554 24.03.2008	
Decision: The Committee considered the case as per age consultation with representatives of technical authorities presentation issued in this case by allowing the item of import with the R.A. shall be advised to take necessary action subject to considered the case as per age consultation with representatives of technical authorities presentatives.		of technical authorities present in y allowing the item of import with 1	the meeting decided to ratif 0% wastage.	y the advance

Case No.:27/4/84-ALC		, ,	Meet No/Date:4/84-ALC3/2008 24.04.2008	Status: Rejected
HQ File :01/84/050/0005	5/AM09/		Lic.No/Date:3210037641 10.04.2008	
Decision: The Committee considered the case as per agenda alongwith of			awith other relevant naners	and observed

Language | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

that applicant firm have not given Area and design of export item for printing purpose, in absence of which it is not possible to compute the requirement of Printing Ink in the export product. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:42/4/84-ALC3/2008		24.04.2000	Status: Approved
HQ File :01/84/050/00070/AM09/		Lic.No/Date:2410021018 17.04.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No.J-36 and J-234 on repeat basis as detailed below: -

50

- (a) The import item at S.No. 1 i.e Scoured wool may be allowed @ 1.308 kg/kg content in export product or as applied for whichever is less;
- (b) The import item at S.No. 2 i.e Polyester Tow may be allowed @ 1.170 kg/kg content in export product or as applied for whichever is less;
- (c) The import item at S.No. 3 i.e Elastomer yarn may be allowed on net to net basis with accountability clause

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.47	M/s. Scorpios apparels Pvt. Ltd.			
NC 04/09 dt. 24.04.2008	F.No. 01/84/50/291/AM-08/DES-V			
Ratification of input output norms against Advance Authorization No. 0510203031				
dt. 27.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 22.05.2008.

Case No.48	M/s. Gaurav International			
NC 04/09 dt. 24.04.2008	F.No. 01/84/50/387/AM-06/DES-V			
Ratification of input output norms against Advance Authorization No. 0510166143 dt.				
09.09.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/04/2008-09/Hosy. dated 23.04.2008 in partial modification of its earlier decision taken on 22.12.2005 as detailed below: -

Export Product	Import Item	Qty. allowed per Pc
		of export product
Dress with Diaper cover	100% Cotton denim fabric,	0.75 Sq.Mtrs./Pcs.
made from 100% Cotton	GSM – 255+/-10%.	
denim fabric, GSM – 255+/-	65% polyester 35% cotton	0.90 Sq.Mtrs./Pcs.
10% & lined with 65%	fabric GSM -110+/-10%	
polyester 35% cotton fabric		
GSM -110+/-10%		
Style No. 368516		

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.49	M/s. Ferre Terro India Pvt. Ltd.
NC 04/09 dt. 24.04.2008	F.No. 01/84/50/184/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510210001 dt.	
04.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that ALC has already ratified this case as per original application received. R.A has sought NC views with regard to Licence amendment sheet in this case. The Committee felt that, no expost facto approval of NC in this case is permissible at this stage. Hence, it was decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.50	M/s. Gaurav International
NC 04/09 dt. 24.04.2008	F.No. 01/84/50/518/AM-03/DES-V
Ratification of input output norms against Advance Authorization No. 0510075525 dt.	
16.12.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 22.05.2008.

Case No.51	M/s. Daman Polythread Ltd.
NC 04/09 dt. 24.04.2008	F.No. 01/84/50/147/AM-08/DES-V

Ratification of input output norms against Advance Authorization No. 0310440979 dt. 27.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the relevant file (H.Q. F.No. 01/84/50/345 /AM07 -DES-V, wherein norms have been fixed by NC on 08.03.2007 as per written comments of TC, Mumbai.

It was therefore decided to defer the case for re-listing on 22.05.2008.

Case No.52	M/s. Star Wire (India) Ltd.
NC 04/09 dt. 24.04.2008	F.No. 01/84/50/16/AM-07/DES-V
	Link F.No. 01/84/50/706/AM06 -DES-V
Ratification of input output norms against Advance Authorization No. 0510181093 dt.	
20.04.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC has already approved this case with condition to produce No Objection Certificate (NOC) from the D/o Defence Production & Supplies to R.A before effecting exports. The Committee also perused firm's letter dated 24.03.2008 informing that exports had already been affected earlier from the date of the communication of said NC decision, hence, it is very difficult for them to produce NOC from D/o Defence Production & Supplies, Govt. of India. However, firm have informed that they could only arrange the certificate dated 18th March, 2008 from the Department of Defence, USA, Joint Contracting Command – Iraq/Afghanistan, Camp Eggars, Afghanistan APO AE 09356 for 2000 Sets (800 Nos. against the A/A in question and balance 1200 Sets against A/A No. 0510181093 dated 20.04.2006 for 1000 Sets and amendment dated 1st June 2006 for 200 Sets) confirming that the supplies received under reference are for the exclusive usage of Afghan National Army. In view of the above, Committee taking lenient view, decided to waive the condition to produce NOC from D/o Defence Production & Supplies, Govt. of India and advise R.A to verify the genuineness of the Certificate dated 18.03.2008 referred above in consultation with the High Commission/Embassy of Afghanistan.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.53	Ref. Federation of Indian Export Organization, New Delhi
NC 04/09 dt. 24.04.2008	F.No. 01/84/162/35/AM-06/DES-V
Provision of duty free fuel for power generation for exporters over and above duties	
remitted under DEPB/Duty Drawback Scheme.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and felt that in view of paucity of Power in India, it is essential to have a methodology/provision for duty free fuel for power generation for manufacture of goods for exports. Hence, Committee decided that the draft proposal may be finalized by the Policy Division in detail. Accordingly, case may be referred to Policy Division for necessary action.

Case No.54	M/s. Fenner conveyor Belting Pvt. Ltd.
NC 04/09 dt. 24.04.2008	F.No. 01/84/162/922/AM-08/DES-V
Application for issue of Advance Authorization.	

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that information/documents called for from firm is still awaited. It was therefore decided to await the same and defer the case for re-listing on 22.05.2008.

Case No.55	M/s Alpine Apparels Pvt. Ltd.
NC 04/09 dt. 24.04.2008	F.No. 01/94/180/1093AM-08/DES-V
Clarification on import under leather group of SION under Target Plus Scheme.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for in this case still awaited. It was therefore decided to await the same and defer the case for re-listing on 22.05.2008.

Case No.56	M/s. Synthetic & Rayon Textiles Export Promotion Council, Mumbai
NC 04/09 dt. 24.04.2008	F.No. 01/84/162/922/AM-08/DES-V
Application for issue of Advance Authorization.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek comments of Deptt. of Revenue by sending a copy of relevant papers to them. It was therefore decided to defer the case for re-listing on 22.05.2008.

0000000